IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3406 of 2021

Etwa Thakur @ Charkhu. …..**Petitioner**
Versus
The State of Jharkhand. ...**Opposite Party**

Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. A.K. Chaturvedy, Advocate
For the State : Mr. Ravi Prakash, Special P.P.

03/25-3-2021 Heard the parties.

So far as defect no. 9 (ii) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Maranghada P.S. Case No. 25 of 2020 corresponding to NDPS Case No. 47 of 2020.

In course of checking of vehicles, petitioner was apprehended and from his possession, 1.8 kg. of liquid opium was recovered. The petitioner appears to be in custody since 26.09.2020.

On consideration of the period of custody, the petitioner, named above, is directed to be released on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only), with two sureties of the like amount each to the satisfaction of learned District and Additional Sessions Judge-I, Khunti in connection with Maranghada P.S. Case No. 25 of 2020 corresponding to NDPS Case No. 47 of 2020.

(Rongon Mukhopadhyay, J)

Rakesh/-